the Key Managerial Personnel, to take note of disclosure of director's interest and shareholding, etc. as contained in sub-rule (3), (5), (6), (7), (8) and (9) of the said Rule without holding a meeting.

Decommissioning of INS Sindhurakshak

- 941. SHRI RAJ BABBAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government has decommissioned INS Sindhurakshak, the Kilo class submarine, which catastrophically exploded in Mumbai Naval docks on 14 August, 2013, resulting in the Indian Navy's worst peace time disaster including loss of human lives;
 - (b) if so, the details thereof:
- (c) whether an inquiry was conducted into the reasons for explosion in INS Sindhurakshak:
 - (d) if so, the result of this inquiry and its recommendation;
- (e) the result of other inquiries and recommendations received by Government regarding accidents/incidents involving Indian Navy's Vessels; and
 - (f) the action taken on each of these inquiries and recommendations thereof?
- THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) No, Sir.
- (c) and (d) Yes, Sir. The Board of Inquiry (BoI) has concluded that the incident onboard INS Sindhurakshak in the night of 13/14 August 2013 was an accident probably induced during the process of arming of the torpedoes. Since none of the officers and sailors present inside the submarine survived, it has not been possible to attribute any blame to any individual for failure or negligence, if any. However, disciplinary action against two officers in the chain of command has been initiated for individual lapses.
- (e) and (f) Lessons learnt from the reports of Board's of Inquiry (BoI) are implemented appropriately. Corrective steps have been taken by Naval Headquarters with extensive checks on weapon related safety systems and audit of Standard Operating Procedures on all operational naval units. Safety procedures and professional checks have been re-emphasized. Incidents Study and Analysis Cells have been instituted at professional schools wherein lessons learnt are incorporated into professional training. Safety Audits of various units are being regularly conducted.

Written Answers to

Status of inquiries into accidents/incidents involving Indian Navy's Vessels since January 2014 is given in the Statement.

Statement Status of Inquiries into Accidents/Incidents involving Indian Navy's Vessels since January 2014

Sl. No.	Incident	Status of Inquiry
1.	Crack on sonar dome of INS Betwa on 08.01.2014.	Board of Inquiry (BoI) has found error of Judgement by Crew as cause of accident. 03 officers were found culpable. Disciplinary action against the 02 officers has been completed and the disciplinary actions against one officer have been initiated at HQWNC.
2.	Suspended movement of INS Sindhurghosh while securing to alongside berth 17.01.2014.	BoI has found incorrect tidal predictions as cause of accident. 01 officer was found culpable and disciplinary actions against him has been initiated at HQWNC.
3.	Sea water ingress into tiller flat through a crack/hole in Ship side of INS Vipul 23.01.2014.	BoI has found the cause of accident as unethical work practices by sub-contractors, poor quality control, inadequate preservations, failure of supervisory/monitoring agencies, poor refit management and contravention of laid down orders/SOPs. 05 officers were found culpable and disciplinary actions against them have been initiated at HQWNC.
4.	Damage to Port propeller of INS Airavat whilst entering Harbour 30.01.2014.	BoI has found non adherence to laid down SOPs in pilotage waters as cause of accident. 02 officers were found culpable and disciplinary actions against them have been initiated at HQENC.
5.	Incident of fire in third compartment and death of two officers onboard INS Sindhuratna 26.02.2014.	BoI has found electrical short circuit in cables as cause of accident. 07 officers were found culpable and disciplinary actions against them have been initiated at HQWNC.

Sl. No.	Incident	Status of Inquiry
6.	Accident onboard Yard	BoI has found material failure as cause of
	12701 (Kolkata) under	accident. No individual or organization has
	construction at MDL	been held responsible for the cause of incident
	while carrying out	and the incident was treated as an accident.
	trials of Engine Room	The death of the officer was considered as
	firefighting system	attributable to Service.
	07.03.2014.	
7.	Incident of smoldering	Board Proceedings are under examination by
	and thick smoke in	Professional Directorates at IHQ MoD(N) for
	armoury during Hot	causative analysis and approval.
	Work of INS Matanga	
	06.04.2014.	
8.		Board Proceedings are under examination by
		Professional Directorates at IHQ MoD(N) for
		causative analysis and approval.
_	Blair 28.06.2014.	
9.	•	Board Proceedings are under examination by
		Professional Directorates at IHQ MoD(N) for
	-	causative analysis and approval.
10	02.07.2014.	D 1D 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
10.		Board Proceedings are under examination by
	with MV Madeleine	Professional Directorates at IHQ MoD(N) for
	Rickmers at Sea 31.10.2014.	causative analysis and approval.
11.		Policin progress at HOENC
11.	Sinking of TRV-72 06.11.2014.	BoI is in progress at HQENC.
12.		BoI is in progress at HQWNC.
12.	aircraft at Sea INDO 240	Dot is in progress at 11Q wine.
	25.03.2015	
	23,03,2013	

Defence deals with foreign companies

942. SHRI K. N. BALAGOPAL: Will the Minister of DEFENCE be pleased to state the details of defence deals signed with foreign companies in the last three years?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): During the last three years, contracts have been signed with foreign vendors including those from USA, Russia, Israel, France, Germany, U.K. and Switzerland for Capital Procurement of defence equipment such as Missiles, Aircrafts, Rockets, Guns and Simulators.